

Date	Area
22.8.91	Thehkula, Khasa & Daoke (ASR)
03.9.91	Roranwala (Khasa) ASR.
06.9.91	T.J. Singh (Khenkaran) ASR
16.9.91	Rajatal (Khasa) ASR
17.9.91	- do -
18.9.91	- do -
22.9.91	Roranwala (Khasa) ASR
11.10.91	Thehkula (Bhikiwind)ASR
14.10.91	Roranwala (Khasa) ASR
20.10.91	Rajatal (Khasa) ASR
06.11.91	Karma (Bhikiwind) ASR
11.11.91	Havelian (Bhikiwind)
17.11.91	Naushera Dalia (Bhikiwind)

(d) With a view to Preventing infiltration, border forces have been strengthened both in force and in equipment and waaponry. Border fancing and flood lighting is being done in specific areas. The vigilance set-up of the border forces has also been geared up and further strenthened for keeping close survillance on the border.

#### **Manufacture of Sura**

1734. SHRI GURUDAS KAMAT:  
SHRI GOVIND CHANDRA  
MONDA:  
SHRI MADAN LAL KHURANA:  
SHRI HARI KEWAL  
PRASAD:

SHRIGOPINATHGAJAPATHI:  
SHRI VILAS MUTTEM WAR:  
SHRI BHUBANESHWAR  
PRASAD MEHTA:  
SHRI SHANKERSINH  
VAGHELA:

Will the Minister of HOME AFFAIR  
pleased to state:

(a) the number of licences so far given  
in Delhi for manufacturing SURA;

(b) the number of unlicenced factories  
being run at present and the action taken  
against them;

(c) the number of bottles of spurious SURA seized in the country, State-wise during each of the last three years;

(d) the number of deaths on account of ayurvedic mixtures of medicines, State-wise and Union-Territory-wise during the last two years; and

(e) the steps taken/proposed to be taken by the Government to rectify the situation?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (a) The Drug Control Department has granted licences under the Drug & Cosmetics Act to five manufacturing units to manufacture Mrit Sanjivini Sura in the Union Territory of Delhi. These units have, however, discontinued manufacturing.

(b) No unlicensed factory has come to the notice of the Delhi Administration.

(c) This matter comes within the purview of respective State Governments. The number of bottles of Sura seized by the Delhi police in the Union Territory of Delhi during the last two years and upto 25th Nov., 1991 is as follows:-

1989	-	137750.
1990	-	194739.
1991	-	152142.

(d) 199 persons died in Delhi in November, 1991 due to the consumption of 'Karpoor Asav' manufactured by a firm in Ghaziabad, U.P. No death took place in Delhi on this account from 1.1.90 to 31.10.91.

(e) The Delhi police have carried out extensive raids and searches in the Capital resulting in the arrest of 93 persons so far.

337 criminal cases have been registered and 73087 'Sura' bottles seized in November, 1991 after the tragic incident. The Excise Department of Delhi Administration has taken more than 100 samples from various sources.

The Delhi police and the Excise Department of the Delhi Administration have sealed 13 shops of Ayurvedic medicines. The Directorate General of Health Services has issued instructions on 14.11.1991 to all State Drug Controllers to ensure that manufacture of Ayurvedic, Siddha and Unani drug should conform to the laid down specifications and the Drug Inspectors must carry out in depth inspections of all manufacturing firms.

All possible action is being taken by the Government to prevent recurrence of such incidents in future. All concerned departments of the Delhi Administration have been advised to exercise the utmost vigilance and directed to vigorously enforce the excise laws and to strictly implement the guidelines of the Union Health Ministry on the subject.

#### News Item Captioned "Lack of Regulations"

1735. SHRI JEEWAN SHARMA: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned "Lack of regulations-DESU contractors threaten to launch agitation" appearing in the Indian Express of September 7, 1991;

(b) if so, the details of the action taken by the Government on the salient points brought out in the news report;

(c) the details of the rules and regulations for awarding contracts, the system of making payments to the contractors and